

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

OA No. 1598/99

New Delhi: this the 3rd day of December, 1999. (8)

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

Naveen Kumar Bemby,
S/o Shri Baldev Raj Bemby,
Director,
Central Water Commission,
Ministry of Water Resources,
801 (North), Sewa Bhawan, R.K.Puram,
New Delhi-066 ... Applicant.

(By Advocate: Shri S.K. Das).

VERSUS

1. Union of India

through the Secretary,
Department of Statistics and Programme
Implementation,
Ministry of Planning and Programme Implementation,
Sardar Patel Bhawan,
Sansad Marg,
New Delhi-1.

2. Shri N.K. Sharma,
Deputy Director,

Department of Statistics and Programme
Implementation,
Ministry of Planning and Programme Implementation,
Sardar Patel Bhawan,
Sansad Marg,
New Delhi -1.

3. Chairman,

Central Water Commission,
Ministry of Water Resources,
201 (South), Sewa Bhawan, R.K.Puram,
New Delhi -066. Respondents.

(By Advocate: Shri V.S.R. Krishna & Shri T.R. Mohanty as
an Intervenor).

ORDER

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

Applicant impugns respondents' order dated
29.4.99 (Annexure-A-1) transferring him from Delhi

to Calcutta and Memo dated 21.6.99 (Annexure-A2) rejecting his representation.

2. I have heard Shri S.K.Das for the applicant and Shri VSR Krishna for the respondents. Shri T.R. Mohanty who appeared as an Intervener, was also heard.

3. Applicant has assailed the impugned transfer order on various grounds. I note that in his representation dated 18.6.99 (Annexure-A7), the applicant had taken many of these grounds but the impugned order dated 21.6.99 does not discuss the grounds taken by him and merely states that those grounds have already been considered by the department before issuing transfer order under reference and the transfer orders were issued only after considering the criteria laid down as well as the administrative compulsion and continuity of work.

4. In somewhat similar circumstances in the case relating to Shri Dharamvir Singh, Joint Director, Indian System of Medicine, who had filed OA No.1721/99, it is seen that the respondents had examined his representation and disposed of the same by means of a detailed and speaking order dated 23.8.99.

5. In the result, this OA is disposed of with a direction to respondents to dispose of applicant's representation dated 18.6.99 (Annexure-A7) by means of a detailed and speaking order within six weeks from the date of receipt of a copy of this order. Till then, respondents should not compel the applicant to implement the impugned transfer order to the extent that it concerns himself.

6. The OA is disposed of accordingly in terms of para 5. No costs.

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(S.R. ADIGE)
VICE CHAIRMAN (A).